

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 03**  
**(IB)-274(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India	....	Applicant / Petitioner
Vs		
R. S. Ingot and Billet Pvt. Ltd.	....	Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner:

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 28.02.2019.

Process dasti only.

List for further consideration on 28.02.2019.



**(M.M. KUMAR)**  
**PRESIDENT**



**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**